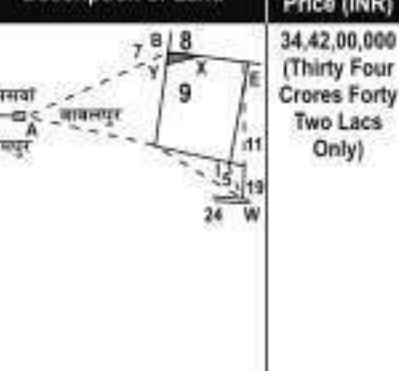


PUBLIC ANNOUNCEMENT - E- Auction sale notice FOR SALE OF LAND AND BUILDING OF VARANASI AUTO SALES LIMITED (in Liquidation)
CIN U25112UP1977PLC004427 [VASL]
Registered office: Regd. Office: J-15/65C & J-15/65C-1A, Mohalla Alaiapur, 6 T Road, Jaipur, Varanasi - 221001
UNDER INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS, 2016)

The following assets of VASL are being offered for sale on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" and as such the said disposition is without any kind of warranties and indemnities".

Details of the Assets	Description of Land	Reserve Price (INR)	EMD @10% (INR)
Land and Building including structures thereon situated on Plot Arz No 9, at Village Babatpur, Pargana Ahtwagan, Tehsil Pindra, Varanasi. The Land measuring more or less 90.82 Biswa. The property is located near underpass of over bridge opposite to Varanasi Airport road on Lucknow - Varanasi Highway, with frontage of 150 Square feet approx. with entry gates on Plot No 9 from main Highway. Plot No 9 is demarcated from the adjacent plot No 8, within the boundary wall.		34,42,00,000 (Thirty Four Crores Forty Two Lacs Only)	3,44,20,000 (Three Crores Forty Four Lacs twenty thousand only)

1. The single bidder to bid for immovable property mentioned in above table all together. Single bidder may include consortium of bidders for the purpose and one of them should identify as a single person of contact. Details of all consortium Bidders to be filed with IBI while submitting Expression of Interest.

2. The prospective bidder to do their own due diligence of the land, its ownership, location, plotting, payment of land revenue and taxes etc before participating in the auction process.

PLEASE NOTE:
Last Date of Submission of Expression of Interest (EOI), Section 29A declaration, Confidentiality Undertaking and other documents as per the Eligibility Criteria by the Prospective Bidder within Monday, 25th May, 2026 on or before 05:00 P.M. stating that they do not suffer from any irregularity under section 29A of the Code, to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.

Last Date of inspection or due diligence of assets under auction: From Friday 29th May, 2026 to Monday, 8th June, 2026 [both days inclusive]

Last date of submission of EMD: Tuesday, 9th June, 2026 on or before 06:00 PM

Date and Time of the Auction: Friday, 12th June, 2026 and time between 11:00 A.M. to 06:00 P.M.

Bid increment value: Rs. 10,00,000/- (Rupees Ten Lacs only)

i. <https://ibbi.baanknet.com/auction-ibbi/home> is the link for the auction provider. Contact details for auctioneer - support.baanknet@psbfinance.com, Phone +91 82912 20220

ii. The prospective bidders shall submit the requisite documents such as bid forms, declaration of eligibility under section 29A of IBC, 2016 and other KYC documents and other documents stipulated through electronic auction platform. The guide for buyers is available in the above auction platform for download.

iii. The EMD shall be deposited with the auction platform as detailed in the guide.

iv. Contact details of Liquidator: yogeshgupta31@rediffmail.com, liquidatorvasi@gmail.com

v. Auction land related documents are also available at: <https://drive.google.com/drive/folders/1TsuPs84GQYgrK6FqxrDSBA0ZLNQSL7uspdrivc>

Mr. Yogesh Gupta, Mobile No 9831752939, Registered Address: M/S. S. Jaykishan, Chartered Accountants, Suit No. 2D, 2E, 2nd floor, 12, Ho Chi Minh Sarani, Kolkata - 700071.

Liquidator for Varanasi Auto Sales Limited
Place : Kolkata
Date : 11.05.2026
Regn. No. IBBI/PA-01/TP-P06349/2017-18/10650

PUDUMJEE PAPER PRODUCTS LIMITED
CIN - L21098PN2015PLC153717
Reg. Off.: Thergaon, Pune - 411033. Tel.: 020-30613333
Website: www.pudumjee.com
E-mail: investors.relations@pudumjee.com

NOTICE OF SPECIAL WINDOW FOR RE-LODGE- MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given to inform that SEBI vide its circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January, 2026 has decided to open special window for a period of one year from 05th February, 2026 to 04th February, 2027 for re-lodgement of transfer deeds, which were lodged prior to 01st April, 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

During this period, the securities that are re-lodged for transfer (including those requests that are pending with the Listed Company/RTA, as on date) shall be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests. The Company and the RTA have formed focused teams to attend such requests. Kindly refer to the below matrix with regards to the applicability of lodgement.

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (It is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	x
Before April 01, 2019	No	No	x

The eligible investors can submit their requests along with requisite documents to the Company or RTA of the Company at below mentioned address:

The Secretarial Department PUDUMJEE PAPER PRODUCTS LIMITED Regd. Off.: Thergaon, Pune 411 033. Tel.: 020-30613333 Email: investors.relations@pudumjee.com	Registrar and Share Transfer Agent: KFin Technologies Limited Unit: Pudumjee Paper Product Limited Selenium Building Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 Toll Free No.: 1800-3094-001 Email : einward.ris@kfintech.com
--	---

This is for your information.

For Pudumjee Paper Products Limited
Shrihari Wychal
Company Secretary & Compliance Officer
ICSI Membership No.: A62562

3P LAND HOLDINGS LIMITED
Registered Office: Thergaon, Chinchwad, Pune-411033
Tel: +91-20-30613333. Fax: +91-20-30613388
E-Mail : investors.relations@3pland.com. Web Site : www.3pland.com.
CIN: L74999MH1999PLC013394; GSTIN: 27AACPC0487B1Z0
Corporate Office: Jaita Chambers, 60, Dr. V.B. Gandhi Marg, Kalaghadia, Mumbai-400001 India.
Tel: +91-22-30213333, 22674485, 66338300, Fax: +91-22-22658316.
E-Mail: pudumjee@pudumjee.com

NOTICE OF SPECIAL WINDOW FOR RE-LODGE- MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Notice is hereby given to inform that SEBI vide its circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated 30th January, 2026 has decided to open special window for a period of one year from 05th February, 2026 to 04th February, 2027 for re-lodgement of transfer deeds, which were lodged prior to 01st April, 2019 and rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

During this period, the securities that are re-lodged for transfer (including those requests that are pending with the Listed Company/RTA, as on date) shall be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests. The Company and the RTA have formed focused teams to attend such requests. Kindly refer to the below matrix with regards to the applicability of lodgement.

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (It is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	x
Before April 01, 2019	No	No	x

The eligible investors can submit their requests along with requisite documents to the Company or RTA of the Company at below mentioned address:

The Secretarial Department 3P Land Holdings Limited Office No: Thergaon, Pune 411033. Tel: 91-20-30613333 e-mail: investors.relations@3pland.com	Registrar and Share Transfer Agent: Satellite Corporate Services Pvt. Ltd. Office No. 106 and 107, Dattani Plaza, East West Indl. Compound, Andheri Kurla Road, Safed Pool, Sakinaka, Mumbai-400072 Email-id : service@satellitecorporate.com Tel no.: 022-28520461-62
---	--

This is for your information.

For 3P LAND HOLDINGS LTD.
Sd/-
J. W. Patil
Place : Pune
Date : 12th May, 2026
Company Secretary & Compliance Officer
ICSI Membership No.: A9586

GLITTEK GRANITES LTD. Honnappa Building, 2nd Floor, V.V. Extension, behind MVM ITI College, Old Madras Road, Hoskote - 562 114. E-mail: info@glittek.com. Web: www.glittek.com CIN: L14102KA1990PLC023497

NOTICE
Pursuant to Regulation 29 read with Regulation 47 of the SEBI (LODR) Regulation, 2015, Notice is hereby given that a Meeting of the Board of Directors of the Company will be held on the Thursday 21st day of May, 2026 at 11:00 A.M. inter alia to consider and approve the Audited Financial Results of the Company for the quarter and year ended on 31st March, 2026.

The said Notice may be accessed on the Company's website at www.glittek.com and may also be accessed on the Stock Exchange websites www.bseindia.com.

Place: Hoskote
Date: 12.05.2026
For Glittek Granites Ltd.
Lata Bagni, Comp. Secretary

LORDS CHLORO ALKALI LIMITED
CIN NO : L24117RJ1979PLC002099
Regd office: SP-460, Matsya Industrial Area, Alwar-301030 (Rajasthan)
Corp. Off.: A-281, 1st Floor, Defence Colony, New Delhi-110024
Phone: 011-40239034/35
Website: www.lordschloloro.com;
E-mail: secretarial@lordschloloro.com

Notice
Notice is hereby given that pursuant to SEBI circular HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, the Company/RTA has received request for transfer of 5 shares in physical form bearing certificate no 33105 and distinctive no. 1793812-1793816 in the name of Mr. Ratanchand Sumerchand Bafna from Ram Lal and the Company will process to transfer the same in favour of Mr. Ratanchand Sumerchand Bafna, if no objection is received by the Company/RTA within 30 days of publication of this notice.

For Lords Chloro Alkali Limited
Sd/-
Pankaj Mishra
Place: New Delhi
Date: 12th May, 2026
Company Secretary

VISTAAR FINANCE
CIN - U67120KA1991PTC059126
Address: Plot No 59 & 60 - 23, 22nd Cross, 29th Main, BTM Layout, 2nd Stage, Bengaluru - 560076

Statement of audited financial results for the quarter and year ended 31 March 2026 (Rs. in Lakhs)

Particulars	Quarter ended 31 March 2026 Refer note 5	Quarter ended 31 December 2025 Unaudited	Quarter ended 31 March 2025 Refer note 5	Year ended 31 March 2026 Audited	Year ended 31 March 2025 Audited
1 Total Income from Operations	28,491	25,993	26,389	102,046	92,357
2 Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	12,834	10,160	8,980	38,273	29,137
3 Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	12,834	10,160	8,980	38,273	29,137
4 Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	9,511	7,713	7,140	28,731	22,105
5 Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income(after tax)]	10,076	7,813	6,518	29,808	20,621
6 Paid-up equity share capital (including Class B preference share capital) (Face value of the share is ₹ 10 each)	9,695	9,695	9,555	9,695	9,555
7 Reserves excluding Revaluation Reserves	268,997	258,792	235,011	268,997	235,011
8 Securities Premium Account	160,665	160,683	157,157	160,665	157,157
9 Net worth	278,708	268,503	244,582	278,708	244,582
10 Paid up debt capital/ Outstanding debt	256,388	244,669	302,649	256,388	302,649
11 Outstanding redeemable preference shares	Nil	Nil	Nil	Nil	Nil
12 Debt/ Equity Ratio	0.92	0.91	1.24	0.92	1.24
13 Earnings Per Share (EPS)					
- Basic	9.79	7.94	8.55	29.62	26.46
- Diluted	9.52	7.72	8.27	28.79	25.61
14 Capital redemption reserve	Nil	Nil	Nil	Nil	Nil
15 Debenture redemption reserve	Nil	Nil	Nil	Nil	Nil

Notes: 1. The above is an extract of the detailed format of results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the financial results are available on the websites of the Stock Exchange(s) and the listed entity (URL- <https://www.vistaarfinance.com/investors>).

2. For the other line items referred in regulation 52(4) of the LODR regulations, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed on the URL- <http://www.vistaarfinance.com/investors>.

3. The above results have been reviewed by the Audit Committee and approved by the Board of Directors of Vistaar Financial Services Private Limited (the Company) at their meetings held on 12 May 2026.

4. The Standalone financial results of the Company together with the results for the comparative reporting periods have been prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standards ("IND AS") 34 Interim Financial Reporting as prescribed under section 133 of the Companies Act, 2013 (the "Act") read with relevant rules issued thereunder and other accounting principles generally accepted in India and in compliance with Regulation 52 of the Securities and Exchange Board of India (Listing obligations and Disclosure Requirements) Regulations, 2015, as amended (the "SEBI Listing Regulations"). Any application guidance/clarification/directions issued by Reserve Bank of India ("RBI") or other regulators are implemented as and when they are issued / applicable.

5. The figures for the last quarter of the previous financial year are the balancing figures between audited figures in respect of the full previous financial year and the published year to date figures up to the end of third quarter of the previous financial year which were subjected to limited review by the statutory auditors.

For and on behalf of the Board of Directors
Avijit Saha, Managing Director and CEO
DIN : 05102009

ACME
Leading Through Innovation
ACME Solar Holdings Limited
(formerly known as ACME Solar Holdings Private Limited)
CIN: L40106HR2015PLC102129
Registered Office: Plot No.152, Sector-44, Gurugram - 122002, Haryana, India
E-Mail: cs.acme@acme.in - Tel: +91-124-7117000 - Website: www.acmesolar.in

POSTAL BALLOT NOTICE

Notice is hereby given that pursuant to the provisions of Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Act"), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, (including any statutory modification(s) or re-enactment thereof for the time being in force), and in accordance with the relevant circulars issued by the Ministry of Corporate Affairs ("MCA") for conducting the postal ballot process through electronic means ("Circulars"), the Postal Ballot Notice along with the Explanatory Statement has been sent electronically on Tuesday, May 12, 2026, to all members whose email addresses are registered with their respective Depository Participants as on Friday, May 08, 2026 ("Cut-off Date"), for seeking approval of the members of the Company through remote electronic voting only ("e-voting") on the following matters:

Sl. No.	Description of Resolution(s)	Type of Resolution(s)
1.	Amendments in "ACME Employee Stock Option Plan 2024"	Special Resolution
2.	Grant of options to Employees of Subsidiary Company(ies) and/or Holding Company(ies) under the ACME Employee Stock Option Plan 2024	Special Resolution

The said Notice has also been made available on the relevant section of the website of the Company: www.acmesolar.in and on the website of KFin Technologies Limited ("KFinTech") at <https://evoting.kfintech.com/> and shall also be communicated to the BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com respectively.

In accordance with the provisions of the Circulars, Members can exercise their voting rights only through remote electronic voting ("e-voting"). The voting rights of the Members shall be reckoned in proportion to the equity shares held by them in the Company as on the Cut-off Date. Any person who is not a shareholder of the Company as on the Cut-off Date shall treat this Postal Ballot Notice as being for information purposes only.

The Company has engaged the services of KFinTech for the purpose of providing e-voting facility to its members. The e-voting facility will be available to Members during the following period:

Sl. No.	Particulars	Details
1.	Cut-off date for eligibility to vote	Friday, May 08, 2026
2.	Commencement of e-voting period	09:00 A.M. (IST) on Thursday, May 14, 2026
3.	Conclusion of e-voting period	05:00 P.M. (IST) on Friday, June 12, 2026

The e-voting facility will be disabled immediately after 5:00 P.M. (IST) on Friday, June 12, 2026, and shall not be allowed thereafter.

The Board of Directors of the Company has appointed Mr. Deepak Kukreja (FCS No. 41440 and COP No. 8265), and failing him, Ms. Monika Kohli (FCS No. 5480, COP No. 4936), partners M/s DMK Associates, Practising Company Secretaries as the Scrutinizer for conducting the Postal Ballot process through remote e-voting only in a fair and transparent manner.

The Scrutinizer shall submit his/her report to the Chairman, or any other person authorized by him, after completion of scrutiny of the votes cast. The results of the postal ballot shall be declared on or before Monday, June 15, 2026. The results will be displayed on the Company's website at www.acmesolar.in and on the website of KFinTech at <https://evoting.kfintech.com/> and shall also be communicated to the stock exchanges, i.e., BSE and NSE.

In case of any queries/grievances, members may refer to the Frequently Asked Questions (FAQs) for Members and the e-voting user manual available at the "Downloads" section of <https://evoting.kfintech.com>, or contact KFinTech at 1800 309 4001 (toll free) or at Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana, India - 500 032, or send an email to Mr. Ganesh Chandra Patro, Assistant Vice President - RIS, KFinTech at einward.ris@kfintech.com and evoting@kfintech.com. Members are requested to carefully read all the notes set out in the Notice, particularly the instructions for casting their vote through remote e-voting.

For and on behalf of the Board of Directors of ACME Solar Holdings Limited (formerly known as ACME Solar Holdings Private Limited)
Sd/-
Rajesh Sodhi
Place: Gurugram
Date: May 12, 2026
Company Secretary and Compliance Officer
M.No. F3043

HINDUSTAN PETROLEUM CORPORATION LIMITED
(A Maharatna Company)
Registered Office: Petroleum House, 17, Janshedji Tata Road, Churchgate, Mumbai - 400 020
CIN: L23201MH1952GOI008858 Tel.: 022-22863201
Email ID: hpcinvestors@mail.hpci.co.in Website: www.hindustanpetroleum.com

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circulars dated July 02, 2025 and January 30, 2026, Shareholders who had (a) missed to lodge transfer requests of physical shares which were sold/purchased prior to April 01, 2019, or (b) lodged their transfer deeds of physical shares prior to the deadline of April 01, 2019 which were rejected / returned / not attended due to deficiency in the documents/process or otherwise, and missed to re-lodge their requests before the cut-off date i.e. March 31, 2021 are granted one more opportunity for lodgement of transfer requests for a period of one year from February 05, 2026 to February 04, 2027.

During this special window period, the shares that are lodged for transfer shall, upon approval, be issued only in demat mode. Due process shall be followed for such transfer-cum-demat requests.

As already advised vide earlier Notices dated July 11, 2025, September 17, 2025, November 14, 2025 and March 23, 2026, shareholders are requested to submit their requests with our Registrar and Share Transfer Agent M/s. MUFG Intime India Pvt. Ltd. (formerly M/s. Link Intime India Pvt. Ltd.) whose details are given below:

Postal Address: Unit: HPCCL, C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083; +918108116767
Contact No.: investor.helpdesk@in.mpm.mufg.com
Email:

Place: Mumbai
Date : 13.05.2026

For Hindustan Petroleum Corporation Limited
Rakesh Kumar Singh
Company Secretary

nuvama
Corporate Identity Number: U65100MH2008PLC425999
Regd. Off: 801-804, Wing-A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai 400051.
Tel: 022 6620 3030 | Website: www.nuvamawealth.com

Consolidated Financial Results for the year ended March 31, 2026
(₹ in crores, except per share data)

Particulars	Year ended March 31, 2026 (Audited)
1 Total Income from operations	2,061.56
2 Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	401.18
3 Net Profit for the period before Tax (after Exceptional and / or Extraordinary items)	401.18
4 Net Profit for the period after Tax (after Exceptional and / or Extraordinary items)	298.97
5 Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	296.25
6 Paid-up equity share capital (Face Value of ₹ 10/- Per Share)	430.45
7 Reserves (excluding Revaluation Reserves)	600.54
8 Securities premium account	59.97
9 Net worth ¹	1,073.34
10 Paid-up Debt Capital / Outstanding Debt ²	4,153.42
11 Outstanding Redeemable Preference Shares	NA
12 Debt Equity Ratio ³	3.87
13 Earnings Per Share (₹) (Face Value of ₹ 10/- each)	
- Basic	6.94
- Diluted	6.94
14 Capital Redemption Reserve	NA
15 Debenture Redemption Reserve	-
16 Debt Service Coverage Ratio (DSCR) ⁴	0.16
17 Interest Service Coverage Ratio (ISCR) ⁵	2.24

¹ Net worth = Equity share capital + Other Equity + Non Controlling Interest
² Paid-up Debt Capital / Outstanding Debt = Debt securities + Borrowings (other than debt securities)
³ Debt-equity Ratio = Total Debt (Debt securities + Borrowings (other than debt securities)) / Net worth
⁴ Debt Service Coverage Ratio = (Profit before tax and Finance cost excluding IND AS 116 impact) / (Finance cost excluding IND AS 116 impact + Total Debt)
⁵ Interest Service Coverage Ratio = (Profit before tax and Finance cost excluding IND AS 116 impact) / (Finance cost excluding IND AS 116 impact)

Notes:
1. The above is an extract of the detailed format of the year ended March 31, 2026 financial results filed with the Stock Exchange in accordance with Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended (the "Listing Regulations, 2015") and the Indian Accounting Standards specified under section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015 as amended and the relevant provision of the Companies Act, 2013, as applicable. The full format of the financial results are available on the website of the Stock exchange (www.bseindia.com) and the Company's website (www.nuvamawealth.com).

2. For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to the Stock Exchange (BSE) and on the Company's Website and can be accessed on the URL (www.nuvamawealth.com).

3. The above financial results of the Company are reviewed and recommended by the Audit Committee and have been approved by the Board of Directors at their respective meetings held on May 11, 2026.

4. The above financial results of the Company for the year ended March 31, 2026 have been subjected to audit by the Statutory Auditors of the Company and the auditors have issued an unmodified opinion.

For and on behalf of the Board of Directors
Sd/-
Rahul Jain
Managing Director & Chief Executive Officer
DIN : 00387505

Mumbai, May 11, 2026

POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

JAUSS POLYMERS LIMITED
Corporate Identification Number (CIN): L74899HR1987PLC066065
Registered Office: Plot No. 51, Roz ka meo Industrial area, Gurgaon, Sohna, Haryana- 122103, India
Contact Number: 0120-7195236-39 | Email Address: response@jausspolymers.com
Website: www.jausspolymers.com

Open Offer for Acquisition of Up To 12,02,650 (Twelve Lakhs Two Thousand Six Hundred Fifty Only) Fully Paid-Up Equity Shares of Face Value Of ₹10.00/- Each (Rupees Ten) (The "Equity Shares"), Representing 26% Of The Equity and Voting Share Capital (As Defined Below) of Jauss Polymers Limited ("Target Company" or "TC"), at an Offer Price of ₹ 16.05/- Per Share (Rupees Sixteen point Zero Five paise Only) ("Offer Price"), Payable In Cash, Pursuant to and in Compliance with The Securities And Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and Subsequent Amendments thereto "SEBI (SAST) Regulations" ("Open Offer" or "Offer").

This Post Offer Advertisement is being issued by Gretex Corporate Services Limited ("Manager to the Offer"), on behalf of M/s. Noize Brands and Lifestyle Limited ("Acquirer") along with Mr. Aditya Chopra Person Acting in Concern ("PAC") in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on Tuesday, February 10, 2026, in the Financial Express (English daily) (All Editions), Jansatta Hindi (All Editions), Navshakti (Marathi Daily) (Mumbai Edition), Gurgaon Mail (Gurgaon) ('Newspapers').

Sr. No	Particulars	Details
1	Name of the Target Company	Jauss Polymers Limited
2	Name of the Acquirer and the PACs	M/s. Noize Brands and Lifestyle Limited ("Acquirer") along with Mr. Aditya Chopra person acting in concern ("PAC")
3	Name of the Manager to the Offer	Gretex Corporate Services Limited
4	Name of the Registrar to the Offer	M/s Beetal Financial and Computer Services Private Limited
5	Offer Details: a. Date of Opening of the Offer: b. Date of Closure of the Offer:	Wednesday, April 22, 2026 Wednesday, May 06, 2026
6	Date of Payment of Consideration	Wednesday, May 20, 2026*

सार्वजनिक शौचालयों के बेहतर रखरखाव के लिए नई एजेंसी चिन्हित करें अधिकारी : राव इंद्रजीत

केंद्रीय मंत्री राव इंद्रजीत सिंह ने गुरुग्राम की जिला विकास समन्वय एवं निगरानी समिति की बैठक की अध्यक्षता की

ब्यूरो/गुड़गांव मेल गुड़गांव, 12 मई। केंद्रीय सांख्यिकी, कार्यक्रम कार्यान्वयन एवं योजना राज्यमंत्री राव इंद्रजीत सिंह ने मंगलवार को गुरुग्राम में जिला विकास समन्वय एवं निगरानी समिति (दिशा) की बैठक की अध्यक्षता की। लघु सचिवालय स्थित कॉन्ग्रेस हॉल में आयोजित इस बैठक में विभिन्न विभागों की विकास परियोजनाओं और जनकल्याणकारी योजनाओं की प्रगति की समीक्षा की गई।

केंद्रीय मंत्री के आगमन पर डीसी उत्तम सिंह ने उनका स्वागत किया। बैठक में पटौदी की विधायक श्रीमती बिमला चौधरी तथा गुरुग्राम के विधायक श्री मुकेश शर्मा भी मौजूद रहे।

बैठक के दौरान केंद्रीय मंत्री ने अधिकारियों को निर्देश दिए कि विकास कार्यों की गुणवत्ता और गति दोनों पर विशेष ध्यान दिया जाए। उन्होंने कहा कि सरकार की योजनाओं का उद्देश्य अंतिम पंक्ति में खड़े व्यक्ति तक सुविधाओं को पहुंचाना है, इसलिए सभी विभाग आपसी तालमेल के साथ कार्य करें। राव इंद्रजीत सिंह ने कहा कि सड़क, पेयजल, स्वास्थ्य, शिक्षा और आधारभूत ढांचे से जुड़े कार्यों में किसी प्रकार की लापरवाही नहीं होनी चाहिए तथा जनता से जुड़े मामलों का प्राथमिकता के आधार पर समाधान सुनिश्चित किया जाए।

जलभराव समाधान और जल पुनर्भरण पर विशेष ध्यान देने के निर्देश

केंद्रीय मंत्री राव इंद्रजीत सिंह ने अधिकारियों को निर्देश दिए कि तेजी से

बढ़ती आबादी वाले गुरुग्राम में जल संरक्षण और जलभराव की समस्या के स्थायी समाधान के लिए प्रभावी कदम उठाए जाएं। उन्होंने कहा कि बरसाती तथा उपचारित पानी का पुनः उपयोग बढ़ाने के साथ-साथ भूजल रिचार्ज की दिशा में भी गंभीरता से कार्य करने की आवश्यकता है। केंद्रीय मंत्री ने बैठक में एंबियंस मॉल के नजदीक बरसाती नालों तथा सड़क पर कब्जे के संदर्भ में कमेटी के माध्यम से जांच करने के निर्देश भी दिए।

बैठक में जीएमडीए के सीईओ पी.सी. मीणा ने बताया कि एसपीआर पर नई ड्रेन लाइन का निर्माण कार्य तेजी से चल रहा है, जिसे 15 जून तक पूरा कर लिया जाएगा। उन्होंने कहा कि इस परियोजना के पूर्ण होने से सुभाष चौक से राजीव चौक तक जलभराव की समस्या में काफी राहत मिलेगी और बरसाती पानी का दबाव कम होगा। इसके अलावा मेदांता अस्पताल के सामने जलभराव की समस्या के समाधान के लिए ताऊ देवीलाल स्टेडियम के भीतर से बॉक्स ड्रेन का निर्माण किया जा रहा है, जो आगामी 25 दिनों में पूरा हो जाएगा। इससे मेदांता, स्टेडियम क्षेत्र और राजीव चौक के आसपास जलभराव की समस्या से राहत मिलेगी। बैठक में नर्सिंहपुर में बनाई जा रही पक्की ड्रेन की प्रगति की जानकारी भी साझा की गई।

सी एंड डी वेस्ट के स्थायी समाधान के लिए सख्त कार्रवाई के निर्देश

केंद्रीय मंत्री ने गुरुग्राम-फरीदाबाद मार्ग पर बंद रहे सी एंड डी



(कंस्ट्रक्शन एंड डिमोलिशन) वेस्ट पर विंता व्यव्त करते हुए अधिकारियों को इसके स्थायी समाधान के निर्देश दिए। उन्होंने कहा कि अवैध रूप से मलबा फेंकने वालों के खिलाफ सख्त कार्रवाई करते हुए नियमित चालान प्रक्रिया अमल में लाई जाए, ताकि शहर की स्वच्छता और पर्यावरण व्यवस्था प्रभावित न हो।

बैठक में नगर निगम आयुक्त प्रदीप दहिया ने बताया कि सी एंड डी वेस्ट के मामलों में अब तक करीब 2 करोड़ रुपये के चालान किए जा चुके हैं, जिनमें से लगभग डेढ़ करोड़ रुपये की रिकवरी भी हो चुकी है। उन्होंने बताया कि सेक्टर-29 में मलबा फेंकने की घटनाओं को रोकने के लिए बैरिकेडिंग की गई है तथा सेक्टर-10 में भी इसी प्रकार के प्रबंध किए गए हैं। इसके अलावा जहां-जहां सी एंड डी वेस्ट पाया जा रहा है, वहां से उसे उठाकर बसई स्थित प्लांट तक पहुंचाया जा रहा है।

सार्वजनिक शौचालयों के बेहतर

सीएसआर के माध्यम से इस दिशा में और प्रभावी ढंग से कार्य किया जा सकता है। उन्होंने कहा कि इससे आमजन को व्यापक स्तर पर बेहतर सुविधाएं उपलब्ध कराई जा सकेंगी।

बंधवाड़ी लैंडफिल साइट के

प्रभाव की जांच के निर्देश राव ने बंधवाड़ी लैंडफिल साइट पर जमा लीगेसी वेस्ट को लेकर चिंता व्यक्त करते हुए अधिकारियों को आसपास के क्षेत्रों में भूजल की गुणवत्ता की नियमित जांच कराने के निर्देश दिए। उन्होंने कहा कि बंधवाड़ी गांव सहित गुरुग्राम के अन्य चिन्हित क्षेत्रों के पानी के नमूनों की जांच कर उनकी तुलना की जाए, ताकि यह पता लगाया जा सके कि लैंडफिल साइट का भूजल और लोगों के स्वास्थ्य पर कितना प्रभाव पड़ रहा है।

बैठक में अधिकारियों ने बताया कि बंधवाड़ी में वर्तमान में लगभग 14 लाख मीट्रिक टन लीगेसी वेस्ट जमा है। इसके निस्तारण का कार्य तेजी से किया जा रहा है और आगामी वर्ष 14

फरवरी तक इस कार्य को पूरा करने का लक्ष्य निर्धारित किया गया है। केंद्रीय मंत्री ने अधिकारियों को निर्देश दिए कि पर्यावरण और जनस्वास्थ्य से जुड़े मामलों में पूरी गंभीरता बरती जाए तथा वैज्ञानिक तरीके से अध्ययन कर आवश्यक सुधारात्मक कदम सुनिश्चित किए जाएं।

राष्ट्रीय राजमार्ग परियोजनाओं में

तेजी लाने के निर्देश

राव इंद्रजीत सिंह ने गुरुग्राम से गुजर रहे राष्ट्रीय राजमार्गों पर चल रहे विकास कार्यों की समीक्षा करते हुए अधिकारियों को परियोजनाओं में तेजी लाने के निर्देश दिए। उन्होंने कहा कि राष्ट्रीय राजमार्ग प्राधिकरण (एनएचआई) आमजन को बेहतर और सुगम यातायात सुविधाएं उपलब्ध कराने के उद्देश्य से कार्यों को तय समयसीमा में पूरा करे तथा निर्माण कार्यों की गुणवत्ता का विशेष ध्यान रखा जाए।

बैठक में एनएचआई अधिकारियों ने बताया कि बिलासपुर फ्लाईओवर का निर्माण कार्य 15 अगस्त तक पूरा कर आमजन को सर्पमित कर दिया जाएगा। इसके अलावा राठीवास फ्लाईओवर को भी 15 जून तक यातायात के लिए खोलने का लक्ष्य निर्धारित किया गया है।

मानेसर राजकीय कॉलेज में जल्द

शुरू होंगी कक्षाएं

बैठक में मानेसर में निर्माणाधीन राजकीय कॉलेज परियोजना की समीक्षा के दौरान अधिकारियों ने बताया कि कॉलेज भवन का मुख्य निर्माण कार्य पूरा हो चुका है। उन्होंने जानकारी दी कि आगामी 30 जून तक कक्षाएं शुरू

कर दी जाएंगी, जबकि भवन का फिनिशिंग कार्य अक्टूबर तक पूरा कर लिया जाएगा। केंद्रीय मंत्री ने अधिकारियों को निर्देश दिए कि शेष कार्यों को तय समय सीमा में गुणवत्ता के साथ पूरा किया जाए, ताकि विद्यार्थियों को जल्द बेहतर शैक्षणिक सुविधाएं उपलब्ध हो सकें।

अतिक्रमण मुक्त गुरुग्राम के लिए

लगातार अभियान चलाने के निर्देश

राव इंद्रजीत सिंह ने अधिकारियों को निर्देश दिए कि गुरुग्राम को अतिक्रमण मुक्त बनाने के लिए नियमित रूप से फील्ड में मॉनिटरिंग की जाए और उन क्षेत्रों को चिन्हित किया जाए जहां आमजन को आवागमन, पार्किंग या अन्य सुविधाओं में परेशानी का सामना करना पड़ रहा है। उन्होंने कहा कि बाजारों, मुख्य सड़कों और सार्वजनिक स्थानों पर अवैध कब्जों के कारण लोगों को काफी दिक्कतें होती हैं, इसलिए संबंधित विभाग संयुक्त रूप से अभियान चलाकर ऐसे स्थानों को अतिक्रमण मुक्त कराएं।

उन्होंने अधिकारियों से कहा कि कार्रवाई केवल औपचारिकता तक सीमित न रहे, बल्कि स्थायी समाधान सुनिश्चित किया जाए ताकि दोबारा अतिक्रमण की स्थिति उत्पन्न न हो। राव इंद्रजीत सिंह ने कहा कि शहर की व्यवस्था सुचारु बनाए रखने और आमजन को बेहतर सुविधाएं उपलब्ध कराने के लिए प्रशासन को सतत निगरानी और प्रभावी कार्रवाई करनी होगी।

बैठक में केंद्रीय मंत्री ने केद्र सरकार द्वारा संचालित विभिन्न योजनाओं

जिनमें प्रधानमंत्री कृषि सिंचाई योजना, प्रधानमंत्री स्वच्छ भारत मिशन, प्रधानमंत्रीआदर्श ग्राम योजना, दीनदयाल अंत्योदय योजना, राष्ट्रीय कृषि विकास योजना, प्रधानमंत्री फसल बीमा योजना, मृदा स्वास्थ्य कार्ड, प्रधानमंत्री कृषि सिंचाई योजना-हर खेत को पानी, प्रधानमंत्री मातृत्व वंदना योजना, दीनदयान उपाध्याय ग्रामीण ज्योति योजना, दूरसंचार बुनियादी ढांचा कार्यक्रम, डिजीटल भारत भू-अभिलेख आधुनिकिकरण कार्यक्रम, राष्ट्रीय ग्रामीण पेयजल कार्यक्रम, रेलवे बुनियादी ढांचा कार्यक्रम, प्रधानमंत्री रोजगार सृजन कार्यक्रम सहित विभिन्न योजनाओं के क्रियान्वयन की समीक्षा की।

डीसी उत्तम सिंह ने केंद्रीय मंत्री राव इंद्रजीत सिंह को विश्वास दिलाया कि जिला प्रशासन सरकार की सभी योजनाओं और विकास कार्यों को तय समयसीमा में पूरा करने के लिए प्रतिबद्ध है। उन्होंने कहा कि विभागीय समन्वय के साथ कार्य करते हुए पात्र लाभार्थियों तक योजनाओं का लाभ पारदर्शी और प्रभावी तरीके से पहुंचाना सुनिश्चित किया जाएगा।

बैठक में गुरुग्राम की महापौर राज रानी महोदया, मानेसर की महापौर डॉ इंद्रजीत, नगर निगम गुरुग्राम आयुक्त प्रदीप दहिया, एचएसवीपी प्रशासक वैशाली सिंह, मानेसर निगम आयुक्त प्रदीप सिंह, जीएमसीबीएल के सीईओ विश्वजीत चौधरी, केंद्रीय मंत्री के निजी सचिव ब्रह्म दत्त व नरेश शर्मा, जिला परिषद के सीईओ सुमित कुमार सहित जिला प्रशासन के अधिकारीगण उपस्थित रहे।

सीएसआर से सरकारी स्कूल में बनेंगे 9 आधुनिक कमरें, सीनियर डिप्टी मेयर ने किया निरीक्षण



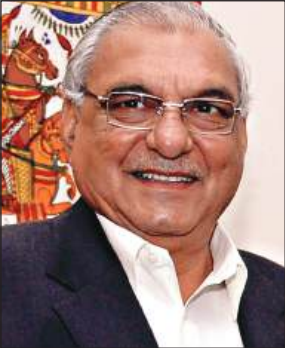
ब्यूरो/गुड़गांव मेल

गुड़गांव, 12 मई। भारत कंपनी कॉर्पोरेट सोशल रिस्पॉन्सिबिलिटी (सीएसआर) के तहत गांव मानेसर के दो सरकारी स्कूलों में 9 आधुनिक कमरों का निर्माण करेगी। मंगलवार को सीनियर डिप्टी मेयर प्रवीन यादव ने कंपनी के प्रतिनिधियों और

नगर निगम के इंजीनियरिंग टीम के अधिकारियों के साथ स्कूलों का दौरा करते हुए रूपरेखा तैयार की। कंपनी की इस पहल से छात्रों को बेहतर बुनियादी सुविधाएं मिलेंगी।

सीनियर डिप्टी मेयर प्रवीन यादव ने बताया कि मानेसर स्थित राजकीय बाल वरिष्ठ माध्यमिक

विद्यालय में 6 और राजकीय बालिका वरिष्ठ माध्यमिक विद्यालय में 3 नए कमरों का निर्माण किया जाएगा। कंपनी का सहयोग सराहनीय है। निर्माण कार्य जल्द ही शुरू किया जाएगा, जिसमें आधुनिक डिजाइन, वेंटिलेशन और उच्च गुणवत्ता का ध्यान रखा जाएगा।



ब्यूरो/गुड़गांव मेल

चंडीगढ़, 12 मई। पूर्व मुख्यमंत्री और नेता प्रतिपक्ष भूपेंद्र सिंह हुड्डा ने अंतरराष्ट्रीय पहलवान विनेश फोगट के मामले में केंद्रीय खेल मंत्री से तत्काल हस्तक्षेप की मांग करते हुए कहा कि देश का नाम रोशन करने वाली खिलाड़ी के साथ किसी भी प्रकार का अन्याय नहीं होना चाहिए।

भूपेंद्र सिंह हुड्डा ने कहा कि एक ओलंपियन खिलाड़ी द्वारा लगाए जा रहे

आरोप बेहद गंभीर हैं और केंद्र सरकार तथा खेल संस्थाओं की जिम्मेदारी बनती है कि खिलाड़ियों के सम्मान और अधिकारों की रक्षा सुनिश्चित की जाए। उन्होंने कहा कि विनेश फोगाट ने अनेक अंतरराष्ट्रीय प्रतियोगिताओं में भारत का गौरव बढ़ाया है और ऐसे खिलाड़ियों के साथ भेदभावपूर्ण व्यवहार किसी भी स्थिति में स्वीकार्य नहीं हो सकता।

हुड्डा ने कहा कि यदि विनेश फोगाट अपनी योग्यता और मेरिट के आधार पर एशियाई खेलों या अन्य अंतरराष्ट्रीय प्रतियोगिताओं में भाग लेना चाहती हैं, तो उन्हें पूरा अवसर मिलना चाहिए। उन्होंने आरोप लगाया कि गोंडा में विनेश को न केवल प्रतियोगिता में हिस्सा लेने से रोका गया बल्कि उन्हें प्रशिक्षण हॉल का उपयोग करने की अनुमति भी नहीं दी गई, जो बेहद चिंताजनक और दुर्भाग्यपूर्ण है।

नेता प्रतिपक्ष ने भारतीय कुश्ती महासंघ की कार्यप्रणाली पर भी सवाल

उठाते हुए कहा कि महासंघ पहले भी कई बार विवादों और आरोपों के घेरे में रहा है। उन्होंने कहा कि ऐसे में केंद्रीय खेल मंत्री को स्वयं पूरे मामले का सख्त लेजर निष्पक्ष हस्तक्षेप करना चाहिए,

ताकि किसी भी खिलाड़ी का अधिकार प्रभावित न हो। भूपेंद्र सिंह हुड्डा ने कहा, हमारे देश में बहुत कम खिलाड़ी ऐसे होते हैं जो ओलंपिक तक पहुंचने और पदक जीतने की क्षमता रखते हैं।

विनेश फोगाट उन्हीं चुनिंदा खिलाड़ियों में शामिल हैं। पेरिस ओलंपिक में भी वह स्वर्ण पदक की दवेदार बन चुकी थीं, लेकिन अंतिम क्षणों में दुर्भाग्यवश पदक से वंचित रह गईं।

सफाई कर्मचारियों की सभी जायज मांगों को मानकर जल्द लागू करें सरकार : वरिंदर शाह



बिजेंद्र सिंह /गुड़गांव मेल

पानीपत, 12 मई। कांग्रेस के वरिष्ठ नेता वरिंदर बुल्ले शाह, कांग्रेस शहरी जिला अध्यक्ष सरदार बलजीत सिंह व अन्य पदाधिकारियों ने मंगलवार को सफाई कर्मचारियों की निगम कार्यालय के बाहर चल रही हड़ताल में पहुंचकर कांग्रेस पार्टी की तरफ से समर्थन दिया गया। दोनों कांग्रेस नेताओं ने संयुक्त रूप से कहा कि सरकार सफाई कर्मचारियों और दमकल विभाग के कर्मचारियों की मांगों को लेकर गंभीर नहीं है। सफाई कर्मचारियों की हड़ताल के चलते शहर में सफाई नहीं हो पा रही है। सरकार को जल्द से जल्द नगर पालिका कर्मचारी संघ हरियाणा और हरियाणा अग्निशमन विभाग कर्मचारी यूनियन से मीटिंग करके कर्मचारियों की जायज मांगें मानकर उनको लागू करना चाहिये।

इस दौरान सफाई कर्मचारियों ने कांग्रेस नेताओं को बतलाया कि वर्ष 2014 में सफाई कर्मचारी का वेंतन 8700 रुपये था और नगर निगम का सफाई का ठेका करीब 400 लाख रुपये थे। उसके बाद निगम का सफाई का टेंडर तो अब 6-7 करोड रुपये तक पहुंच गया पर सफाई कर्मचारियों का वेंतन बहुत कम बढ़ाया गया। कांग्रेस नेताओं ने कहा कि अग्निशमन कर्मचारियों की मांग है कि उनके जो जिन सार्थियों की फरीदाबाद में आग बुझाते जान चली गई, सरकार उनको शाहीद का दर्जा दे और दोनों मृतकों के परिवार वालो को एक-एक करोड रुपये की आर्थिक मदद दे।

इस मौके पर कांग्रेस नेता वरिंदर शाह व सरदार बलजीत सिंह ने सफाई कर्मचारियों को आश्वासन दिया कि कांग्रेस पार्टी उनके साथ खड़ी है। इस अवसर पर कांग्रेस उपप्रधान कुलदीप पूनिया, चौडा बाजार प्रधान सुरेश बवेजा, ऋतमोहन शर्मा, डॉ सतीश, सुरेंद्र शर्मा, भिंदू सचदेवा व सरदार बलबीर सिंह आदि मौजूद रहे।

आज बनेगी शहर की सरकार, ऑब्जर्वर रखेंगे पैनी नजर, मेयर व पार्षद चुनाव की मतगणना की तैयारियां पूरी



ब्यूरो/गुड़गांव मेल

सोनीपत, 12 मई। नगर निगम सोनीपत के मेयर व पार्षदों के लिए डाले गये मतों की गिनती के बाद बुधवार को शहर को अपनी सरकार मिल जाएगी। मतगणना के लिए प्रशासन ने पूरी तैयारी कर ली है।

मोहाना के बिट्स कॉलेज में बने मतगणना केंद्र में निगम चुनाव की मतगणना होनी है। मतगणना केंद्र में सुबह 8 बजे पोस्टल बैलेट की गिनती की जाएगी। इसके बाद 8:30 बजे ईवीएम की मतगणना शुरू होगी।

मतगणना में किसी भी प्रकार की गड़बड़ी नहीं हो सके, इसके लिए हर वार्ड में ऑब्जर्वर एक ईवीएम के वोटों की जांच करेंगे। मेयर व हर वार्ड के पार्षद पद के लिए मतगणना पूरी करने के बाद दोपहर दो बजे तक फंसला आने की उम्मीद है।

रिटर्निंग अधिकारी एवं एडीसी अजय चोपड़ा ने मंगलवार को बिट्स मोहाना का दौरा किया और संबंधित अधिकारियों को निर्देश दिए। उन्होंने मतगणना स्थल पर कार्डिंग हॉल, सुरक्षा व्यवस्था,

बैरिकेडिंग, प्रवेश एवं निकास व्यवस्था, सीसीटीवी निगरानी, पेयजल, बिजली तथा अन्य सुविधाओं का निरीक्षण करते हुए सभी व्यवस्थाएं दुरुस्त रखने के निर्देश दिए।

एडीसी ने बताया कि मेयर पद की मतगणना के लिए 20 कार्डिंग टेबल स्थापित की गई हैं, जबकि पार्षद पदों की मतगणना के लिए 15 कार्डिंग टेबल लगाई गई हैं। इसके साथ ही पोस्टल बैलेट पेपर की कार्डिंग के लिए एक टेबल लगाई गई है। प्रत्येक टेबल पर मतगणना कर्मियों की नियुक्ति की गई है, ताकि पूरी प्रक्रिया को निष्पक्ष, पारदर्शी एवं सुचारु रूप से संपन्न कराया जा सके।

मतगणना के लिए बुधवार सुबह 7:30 बजे मेयर व पार्षद प्रत्याशियों की उपस्थिति में स्ट्रांग रूम खोले जाएंगे। एक स्ट्रांग रूम में मेयर व दूसरे स्ट्रांग रूम में पार्षद पदों की ईवीएम रखी गई हैं। दोनों स्ट्रांग रूम मजबूत सुरक्षा घेरे में हैं। स्ट्रांग रूम की सुरक्षा के लिए विशेष रूप से ड्यूटी मजिस्ट्रेट नियुक्त हैं।

उनके साथ भगत फूल सिंह मेडिकल कॉलेज खानपुर के अतिरिक्त निदेशक सुरेंद्र दून, बीडीपीओ राजेश व अंकुर, मेजर संजय श्योराण मौजूद रहे।

मेयर के नौ व पार्षद के 89

प्रत्याशी

मेयर पद के लिए नौ व पार्षद के 89 प्रत्याशी मैदान में हैं। नगर निगम चुनाव में मेयर पद के लिए भाजपा से राजीव जैन, कांग्रेस से कमल दिवान, इनेलो से आनंद कुमार खत्री, रमेश कुमार खत्री, कमलेश कुमार सेनी, संत धर्मवीर चोटीवाला, अनिल सिंघान, चांद राम और हवा सिंह चुनाव मैदान में हैं।

निर्वाचन और सहायक निर्वाचन

अधिकारी ले जा सकेंगे मोबाइल

मतगणना केंद्र में केवल निर्वाचन अधिकारी और सहायक निर्वाचन अधिकारी को ही मोबाइल लेकर जाने की अनुमति रहेगी। अन्य कोई भी व्यक्ति मतगणना केंद्र हॉल में मोबाइल फोन लेकर नहीं जा सकेगा। मतगणना केंद्र को निस्स्रीय सुरक्षा घेरे में रखा गया है, जिसकी निगरानी सीसीटीवी से भी की जा रही है।

POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

JAUSS POLYMERS LIMITED

Corporate Identification Number (CIN): L74899HR1987PLC066065

Registered Office: Plot No. 51, Roz ka meo Industrial area, Gurgaon, Sohna, Haryana- 122103, India

Contact Number: 0120-7195236-39 | Email Address: response@jausspolymers.com

Website: www.jausspolymers.com

Open Offer for Acquisition of Up To 12,02,650 (Twelve Lakhs Two Thousand Six Hundred Fifty Only) Fully Paid-Up Equity Shares of Face Value Of ₹10.00/- Each (Rupees Ten) (The "Equity Shares"), Representing 26% of The Equity and Voting Share Capital (As Defined Below) of Jauss Polymers Limited ("Target Company" or "TC"), at an Offer Price of ₹ 16.05/- Per Share (Rupees Sixteen point Zero Five paise Only) ("Offer Price"), Payable In Cash, Pursuant to and in Compliance with The Securities And Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and Subsequent Amendments thereto "SEBI (SAST) Regulations" ("Open Offer" or "Offer").

This Post Offer Advertisement is being issued by Gretex Corporate Services Limited ("Manager to the Offer"), on behalf of M/s. Noize Brands and Lifestyle Limited ("Acquirer") along with Mr. Aditya Chopra Person Acting in Concern ("PAC") in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on Tuesday, February 10, 2026, in the Financial Express (English daily) (All Editions), Jansatta Hindi (All Editions), Navshakti (Marathi Daily) (Mumbai Edition), Gurgaon Mail (Gurgaon) ("Newspapers").

Sr. No	Particulars	Details
1	Name of the Target Company	Jauss Polymers Limited
2	Name of the Acquirer and the PACs	M/s. Noize Brands and Lifestyle Limited ("Acquirer") along with Mr. Aditya Chopra person acting in concern ("PAC")
3	Name of the Manager to the Offer	Gretex Corporate Services Limited
4	Name of the Registrar to the Offer	M/s Beetal Financial and Computer Services Private Limited
5	Offer Details: a. Date of Opening of the Offer: b. Date of Closure of the Offer:	Wednesday, April 22, 2026 Wednesday, May 06, 2026
6	Date of Payment of Consideration	Wednesday, May 20, 2026*

*No shares were tendered during the Open Offer Period.

7	Details of the Acquisition		
Sr. No.	Particulars	Proposed in the Offer Document	Actual
7.1	Offer Price	₹ 16.05/- per share per Fully paid up equity share	₹ 16.05/- per share per Fully paid up equity share
7.2	Aggregate number of shares tendered	12,02,650	NIL
7.3	Aggregate number of shares accepted	12,02,650	NIL
7.4	Size of the offer (Numbers of shares multiplied by offer price per share)	1,93,02,533	NIL
7.5	Shareholding of the Acquirer before Agreements/Public Announcement (No. & %)	NIL	NIL
7.6	Shares Acquired by way of Agreements (SPA) • Number • % of Fully Diluted Equity Share Capital	20,07,754 Equity Shares -43.41%	20,07,754 Equity Shares -43.41%
7.7	Shares Acquired by way of Open offer • Number • % of Fully Diluted Equity Share Capital	12,02,650 26%	NIL
7.8	Shares Acquired after Detailed Public Statement • Number of Shares acquired • Price of the shares acquired • % of the shares acquired	NIL	NIL
7.9	Post offer Shareholding of Acquirer and PAC • Number • % of Fully Diluted Equity Share Capital	32,10,404 69.41%	20,07,754 Equity Shares 43.41%
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	Pre-Offer 26,17,821 56.59% Post-Offer 14,15,171 30.59%	Pre-Offer 26,17,821 56.59% Post-Offer 26,17,821 56.59%

8. The Acquirer along with its PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited ("BSE") and on National Stock Exchange of India Limited ("NSE") and the registered office of the Target Company.

10. The capitalized terms used but not defined in this advertisement shall have the meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.

11. This Post offer Advertisement is being issued in all the newspapers in which the DPS has appeared.

Issued by Manager to the Offer on behalf of the Acquirer and PAC



GRETEX CORPORATE SERVICES LIMITED

Address: A-401, Floor 4*, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai, Maharashtra, India, 400013

Tel No.: +91 22693308500 | Email: info@gretexproup.com | Website: www.gretexpcorporate.com

Contact Person: Mr. Arvind Harlalka | SEBI Registration No: INM000012177

CIN: L74999MH2008PLC288128

Place: Gurgaon

Date: May 12, 2026

AdBaaZ

